

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **24.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP(CA)/63(CHE)/2024
Name of Petitioner : Govindaswamy Chitra Sivaraj and Others
& Vs
Name of Respondent : Prem chitra Energy India Pvt Ltd & 4 Others
Section : Sec 58, 59 & 241 - 244 of CA, 2013

ORDER

Present: Mr. P.Balasubramani, Ld. Counsel for Petitioner.

Heard.

As per the averment made in the petition, the Petitioners became aware of the fraudulent act of R2, in 2022 when Form-INC-22 was filed on 20.01.2022.

This petition has been filed on 20.05.2024.

No ground for interim relief as prayed for in the Petition. Petitioner is directed to serve copy of the petition on the Respondents and Affidavit of service.

List the Petition for appearance and reply on **04.09.2024**.

-sd-

[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)